

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

(2)

O.A. No. 2344/94

New Delhi, dated the 28th November, 1994

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Gurmeet Singh,
Inspr. No.D-1/395,
DAP 3rd Battalion,
New Police Line Kingsway Camp,
Delhi

... Applicant

(By Advocate Shri J.P. Verghese)

V/s

1. The Commissioner of Police,
Delhi Police Headquarters,
I.P.Estate, New Delhi
2. NCT of Delhi
through Chief Secretary
Old Secretariat, New Delhi

... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

We have heard him. The applicant is aggrieved by the Ann.A.1 order dated 7-6-1994 initiating a departmental proceeding against him, almost at the time when he was being considered for promotion to the rank of Assistant Commissioner of Police. It is stated in para 4.17 that posts of Assistant Commissioners of Police were to be filled up and, on 2-5-94, the respondents were finalising the personal files of each candidate, as is evident from

Ann.A.3. It is stated that the applicant was serial No.36 out of 260 eligible Inspectors. (3)

The promotion in respect of others were given by the Ann.A.5 order dated 10-10-1994. Before that date, the impugned order Ann.A.1 was passed directing that Departmental action be taken against the applicant for reasons mentioned therein.

2. When the matter was being heard as to how this application can be admitted, the learned counsel for the applicant sought permission to withdraw the O.A. In the circumstances, permission is granted. OA is dismissed as having been withdrawn.

Lakshmi Swaminathan

(Lakshmi Swaminathan)

Member (J)

(N.V. Krishnan)
28/11/94

(N.V. Krishnan)
Vice Chairman (A)